

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 25/ALD/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 01.02.2018

NAME OF THE COMPANY: M/s Value Line International Pvt Ltd vs M/s
Shipra Hotels Ltd
SECTION OF THE COMPANIES ACT: 9 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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1.

2.

CP No. (IB) 25/ALD/2018

None for the petitioner.

The present case is filed as a fresh case under section 9 of the I & B Code against the Corporate Debtor Company.

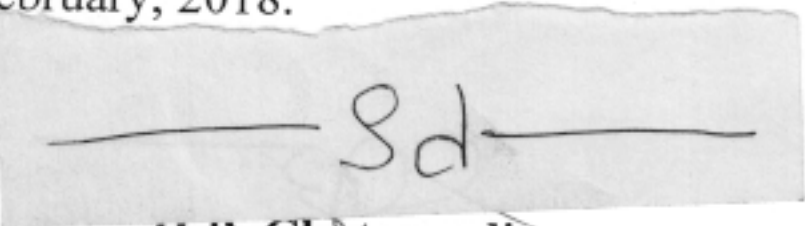
The Registry is directed to make scrutiny of the same and to furnish its report. Further, a formal notice as per settled practice of the Tribunal be issued to the Corporate Debtor Company to invite their objection/ comments, if any, to the present I & B petition.

The petitioner is further directed to communicate a copy of this order along with complete set of application to the Corporate Debtor Company.

The matter to be listed on 26th February, 2018.

Date: 01/02/2018

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)